

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6371 of 2021**

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Vikash Kumar @ Vikash Kumar Singh @ Bikash Kumar  
... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate  
For the State : Mr. B.N. Ojha, Addl. P.P.

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**Order No.02 Dated- 08.09.2021**

Heard the parties through video conferencing.

Learned Senior Advocate appearing for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned Senior Advocate appearing for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Dhanwar (Person O.P.) P.S. Case No.387 of 2020 registered under sections 147/148/149/323/341/342/332/337/283/353/504/506 of the Indian Penal Code.

The Learned Senior Advocate appearing for the petitioner submits that the allegation against the petitioner is that consequent upon the dead body of two missing children were found in a well, the villagers became violent and blocked the road and when the police reached there, they used criminal force against the police personnel and caused injuries to Kuwar Prasad Singh and Mukesh Yadav. It is further submitted that the allegations against the petitioner are all false. It is then submitted that the petitioner is ready and willing to pay Rs. 20,000/- i.e. Rs.10,000/- to each of the victims as ad interim victim compensation without prejudice to his defence in this case and undertakes to cooperate with the

investigation of the case and also undertakes that he will not annoy or disturb the informant and the victim in any manner during the pendency of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing two separate demand drafts of Rs. 10,000/- each i.e. a demand draft of Rs.10,000/- drawn in favour of Kuwar Prasad Singh and a demand draft of Rs.10,000/- drawn in favour of Mukesh Yadav as ad interim victim compensation without prejudice to his defence in this case and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M., Giridih, in connection with Dhanwar (Person O.P.) P.S. Case No.387 of 2020 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case with further condition that he will not annoy or disturb the informant or the victim in any manner during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioner deposits the ad interim victim compensation amount, the court below is directed to issue notice to the victims and hand over the said demand draft to them, after proper identification.

**(Anil Kumar Choudhary, J.)**